

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

27-520/02

Notice issued to
Postal authority reg.
service of notice on
R. 4 or not.

By
30/7/02

On Memo.

M. A. 669/02 for
vacation of stay. Copy
served.

Bench

By
30/7/02

Copy of order dt. 31-7-02
issued to the both parties
by post. The same copy
of order issued to the
Counsel for both side.

By
S. O.

By
1/8/02

Order dated 31.07.2002

Heard Mr. P.K. Padhi, Learned
Counsel appearing for the Applicant and Mr.
A.K. Bose, Learned Senior Standing Counsel of
Union of India appearing for the Respondents.

Applicant having faced a transfer, has
approached this Tribunal raising certain
grievances; which he ought to have raised
before his Authorities before the Department.
It appears that the Applicant has not yet
sought redressal of his grievances before his
Authorities. In the said premises this
Original Application is disposed of directing
the Respondents to consider the grievances of
the Applicant for which the Applicant should
make a representation within 7 days hence.
If, such a representation is filed within 7
days, as undertaken, the
Authorities/Respondents should give due
consideration to the same by the end of
August, 2002. Until disposal of the said
representation, if made within 7 days, to the
transfer order pertaining to the applicant
shall remain stayed.

Send copies to the parties.

Chair-
31/07/2002
Member (Judicial)